

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 564/TT/2014

Date: 30.1.2016

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Approval for trueing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Asset-I**: 315 MVA, 400/220/33 kV 3-phase Spare ICT at Raipur sub-station, **Asset-II**: 315 MVA, 400/220/33 kV 3-phase Spare ICT at Pune sub-station, **Asset-III**: 420 kV, 80 MVAR 3-phase shunt reactor at Wardha sub-station, **Asset-IV**: 315 MVA, 400/220/33 kV 3-phase Spare transformer at Dehgam sub-station, **Asset-V**: 315 MVA, 400/220/33 kV 3-phase Spare transformer at Jabalpur, **Asset-VI**: 400 kV, 125 MVAR 3-phase Spare Reactor at Itarsi under provision of Spare ICTs and Reactors in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.2.2016:-

- a. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
  - b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)